

[Extract from the Chd. Admn. Gaz., dated the 1st March, 2000]

CHANDIGARH ADMINISTRATION  
SOCIAL WELFARE DEPARTMENT

The 18th February, 2000

No. SW-Pen-00/511.--The Administrator, Union Territory, Chandigarh, pleased to make the following rules for the implementation of scheme 'Pension to disabled persons' in the Union Territory of Chandigarh.

1. These rules shall be called the 'Chandigarh Administration Pension to Disabled Persons Rules, 1999' and shall be applicable through out the Territory of Chandigarh.

2. **AIM :**

The aim of this scheme is to provide social security by way of financial assistance to disabled persons who are without any means of subsistence and can not do any work to earn their livelihood.

3. **ELIGIBILITY :**

The persons having 40 per cent or above disability who are destitute and have no means of subsistence and can not do any work to earn livelihood shall be eligible for pension provided that in either case they domiciled and have resided in the Union Territory of Chandigarh for than 3 years at the time of making application and the applicant should not be in receipt of pension or scholarship from any government or private institution.

4. **INCOME CEILING :**

Income limit for getting pension under the scheme shall be :--

(i) Rs. 500 per month of the persons concerned ;

(ii) If married, total income of both husband and wife should not exceed Rs. 750 per month ;

(iii) If not earning, then income of his/her parents, in case of child should not exceed Rs. 2,500 per month and if two or more children, then Rs. 3,000 per month

5. **RATE OF FINANCIAL ASSISTANCE :**

The rate of financial assistance shall be Rs. 200 per month payable shall be made quarterly through money orders at Government expense. However, the payment shall be drawn in the last month of the quarter which it pertains.

6. **HOW TO APPLY :**

Disabled persons shall apply for financial assistance on prescribed form available free of cost from the office of Director, Social Welfare, Chandigarh Administration.

7. **VERIFICATION :**

Tehsildar, Chandigarh will carry out the detailed enquiry into financial position of the applicant and other particulars given in application form with specific recommendations to Director, Social Welfare. The sanctioning authority shall be competent to depute any official/officer to spot verification if, considered necessary.

**MEDICAL CERTIFICATE :**

The medical certificate issued by the Medical Officer not the rank of Gazetted Officer (SMO) stating age and declaring the person concerned as permanently incapacitated shall invariably be accompanied by the application. The medical certificate shall be issued by the Medical Officer free of charge. The Identity Cards issued by the SDM to disabled persons shall be acceptable in support of Medical Certificate.

**9. POWER TO SANCTION :**

The Director, Social Welfare, Chandigarh Administration shall be the sanctioning authority who shall pass orders in each case on the basis of report of Tehsildar and/or spot verification conducted by the departmental investigator or other official specifically deputed for this purpose. The decision of the Director, Social Welfare shall be final. The orders passed in each case shall be communicated to the applicant.

**10. STOPPAGE OF PENSION :**

(i) The sanctioning authority shall have the right to stop payment of pension if at any stage, it is found that it was sanctioned on a misstatement of fact or false information or the conditions for which the pension was granted no longer existed.

(ii) The sanctioning authority shall have the right to withhold or suspend payment of pension if the pensioner be convicted of crime involving moral turpitude.

(iii) Pension shall cease to be payable on the death of a pensioner and if death occurs before the receipt of pension for a particular period same shall lapse.

(iv) In case pension is sanctioned on the basis of wrong information given by the applicant in his application form, the amount given would be recovered as arrears of Land Revenue. In case of giving deliberately false information prosecution will be launched.

**11. CHANGE OF ADDRESS :**

It shall be obligatory for a pensioner to intimate any change of address to the Director, Social Welfare. Persons shifting to place outside Union Territory of Chandigarh for a period exceeding three months shall not be eligible for this benefit. But in case of involving real hardship, the sanctioning authority may permit payment of pension to such a person for a long period if he is satisfied that the shifting of the pensioner was absolutely essential. In no case, however, pension shall be payable if a pensioner prolongs his/her stay outside Union Territory of Chandigarh for a period exceeding one year.

**12. PAYMENTS :**

The payments shall commence from the first day of the month in which the sanction is issued.

**13. PERIODICAL CHECK UP :**

All the cases shall be subjected to periodical check up by the official deputed for the purpose.

**14. MODE OF PAYMENT :**

Pension shall be payable by money order or any other mode of deduction of money order commission, the cost of money order commission be borne by the Government. In exceptional cases involving real hardships sanctioning authority shall have the option to make payment of pension provided he is satisfied that a particular person is the right payee.

Payment of pension shall be made every quarter in the last month of the quarter to which it pertains. Government may, however, at its discretion order payment of pension at such a shorter interval as may be necessary.

**15. ACCOUNTING PROCEDURE :**

The following paragraphs shall regulate the accounting procedure

**Registration of Application :**

On receipt of an application in the prescribed form, it shall be recorded in the receipt register maintained in the office of the Director, Social Welfare, Chandigarh Administration. Every applicant will be issued an acknowledgment card indicating the registration number of his/her application for all future correspondence.

Pension under this scheme shall not be liable to attachment under any court of law.

Record of all the payment of pensions shall be maintained in the Personal Ledger Register and each pensioner shall be allocated a separate Personal Ledger Account number in the ledger which shall be maintained by office.

**16. UNDISBURSED MONEY ORDERS :**

All the undisbursed money orders shall be received by the Director, Social Welfare himself/herself or the Drawing and Disbursing Officer declared under the scheme and a proper record of such amounts shall be maintained in a separate register. Each entry in this register shall be initiated by the receiving officers/officials.

The amounts which are received back as undisbursed shall be entered in the cash book and the entire amount thus received shall be refundable by way of short drawal from subsequent pension bill.

The Director, Social Welfare shall be overall incharge of the implementation of the scheme and necessary instructions in regard to its enforcement and accounting procedure shall be issued by him from time to time.

This issues with the concurrence of F.D. conveyed,--vide their No. 456-FII(14)-200/1590, dated 16th February, 2000.

RAKESH SINGH,  
Secretary, Social Welfare  
Chandigarh Administration